

Licences for Production of Para Nitro Chloro Benzene

8792. SHRI PARASRAMBHARDWAJ: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the steps Government propose to take to meet the shortage of Para Nitro Chloro Benzene being manufactured by the Hindustan Organic Chemicals Limited, Rasayani, Maharashtra;

(b) whether Government propose to grant fresh licences for the manufacture of Nitro Chloro Benzene.

(c) if not, the reasons therefor; and

(d) the names of bulk consumers to whom the Hindustan Organic Chemicals Limited has supplied 360 MT or more of Para Nitro Chloro Benzene during 1989-90 alongwith the quantity supplied to each?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) and (b). Government has already approved creation of additional Capacity for PNCB to meet the projected demand of this item for the year 1994-95. The item is under Restricted List of the present Import Policy and to meet the shortage of this item, Government grants supplementary licences for its imports based on merits in each case as and when the applications are received by the Government. M/s HOC were also granted licence for import of 1,000 tonnes of MCB (Monochlorobenzene) which is a major raw material for the manufacture of PNCB.

(c) Does not arise.

(d) Following are the names of major consumers of PNCB alongwith quantities supplied to each who have received more than 360 MT of PNCB from HOC during the year 1989-90:

<i>Name of the party</i>	<i>Qty/MT.</i>
Rohini Chem Pvt Ltd. Ghaziabad (UP)	434
Shreekrishna Pharmaceuticals Pvt. Ltd, Uppal, Hyderabad.	427
Polyolefines Industries Ltd, Thane Maharashtra.	386

Transport Companies in CCL and BCCL

8793 SHRI PIYUS TIRAKY: Will the Minister of ENERGY be pleased to state:

(a) whether a number of Ex-servicemen transport companies have been working for Central Coalfields Ltd Ranchi and Bharat Coal Limited, Dhanbad.

(b) if so, the details of the contracts and the period of validity of such contracts;

(c) whether complaints have been received regarding irregularities in awarding transportation contracts to some of these companies;

(d) if so, the details thereof, the companies involved and names, designations and addresses of ex-servicemen;

(e) the action taken against the officials of CCL who were involved in such agreements; and